

23

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

Inv. P 3/2018 in IA 419/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

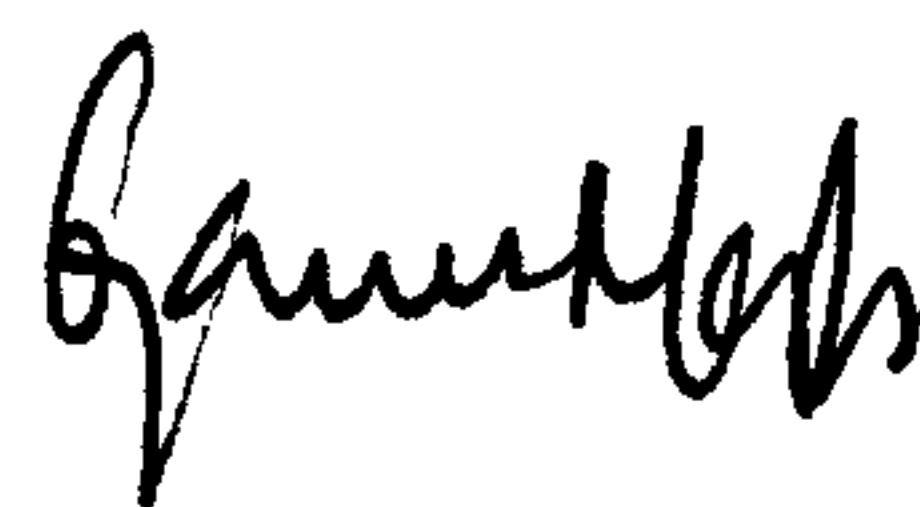
Name of the Company: Edelweiss Asset Reconstruction Co. Ltd.
V/s.
Essar Steel Ltd.

Section of the Companies Act: Section 60(5) of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. Mr. Mihir Thakore, Sr. Adv
with Mr. Umesh Chakla, Adv

Resp 2



2. with Mr. Gaurav Malhotra, Adv

3. Sr. Adv Percy Kewina with
Mr. Saurabh Amin, Adv

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4. Sr. Adv. Mr. Saurabh Soparkar,
with Mr. Abhishek Mukherjee, Adv.
and Mr. Parth Shah, Adv.

5. Ameya Gokhale, Advocate

Sakshi Jainwal Advocate

i/b. M/s Standard Anand Marjandani & Co

for EARC



ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Sukriti Jaiswal present for EARC/ Intervenors.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Parth Shah i/b Learned Advocate Mr. Sahil Shah present for Applicant. Learned Senior Advocate Mr. Percy Kavina with Learned Advocate Mr. Saurabh Amin present for Respondent No.1. Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Unmesh Shukla with Learned Advocate Mr. Gaurav Mathur present for Respondent No.2 in Inv P 3 of 2018.

Heard arguments of Learned Counsel for Respondent no. 1 and arguments of learned Counsel for Respondent no. 2.

Heard reply arguments of Learned Counsel for Applicant and Learned Counsel for Intervener.

Order reserved.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.